

**Shri Sham Lal Saraf:** May I know if any special tightening-up measures have been taken in this behalf in order to stop recurrence of such leakage of secrets and, if so, what they are?

**Shri Lal Bahadur Shastri:** Yes, we did and we have taken various steps, but it must be admitted that we have not fully succeeded. I may say that leakages have taken place and do take place in other countries which have much bigger intelligence and other departments.

**श्री विभूति मिश्र :** क्या यह सही है कि सरकारी दफ्तरों में ऐसे आदमी भरे पड़े हैं जो सरकार के गुप्त कागजों का लीकेज करते हैं? ऐसे लोगों के खिलाफ सरकार क्या कोई कार्रवाई करने की बात सोच रही है?

**श्री लाल बहादुर शास्त्री :** बहुत से सरकारी काम करने वालों के खिलाफ कार्रवाई की गई है, मुकदमे चले हैं, सजायें भी हुई हैं। लेकिन बात यह है कि किसी पूछ-ताछ में कोई पकड़ में आता है तभी कुछ उस के विरुद्ध हो सकता है।

#### Vital Statistics

+

- \*181. {  
 Shri Yashpal Singh:  
 Shri Bishanchander Seth:  
 Shri Bibhuti Mishra:  
 Shri Basumatari:  
 Shri Rameshwar Tantia  
 Shri Surendra Pal Singh:  
 Shri Bhagwat Jha Azad:  
 Shri Sham Lal Saraf:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a proposal is under consideration for improving the system of registration of vital statistics which will serve as a true index of the growth and trend of population;

(b) if so, the main features thereof;

(c) whether it is also a fact that a Working Group has been set up to study the programme prepared by the Registrar General; and

(d) if so, the decisions taken by the above mentioned group?

**The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar):** (a) Yes.

(b) The main features of the proposed Scheme are:

(1) Enactment of a Central Act for regulating registration in the States.

(2) A six-year Scheme for

(i) strengthening better supervision and promotion of good registration at the periphery;

(ii) streamlining the collection and transmission of vital statistics at intermediate channels;

(iii) centralising compilation at the State headquarters;

(iv) setting up Model Registration in Rural Health Centres;

(v) strengthening of statistical units in municipalities for improving vital statistics;

(vi) conducting an annual sample survey of population and a continuous Sample Registration of Births and Deaths.

(c) Yes.

(d) The Working Group have generally accepted the main features of the scheme.

**श्री यशपाल सिंह :** क्या यह सही है कि जब कोई पिता अपने बच्चे को रजिस्टर कराने जाता है तो उस से ४० रु० कम्पलसरी डिपॉजिट फंड के लिये जाते हैं और २७ न० पै० बच्चे की कीमत मांगी जाती है।

**Mr. Deputy-Speaker:** Order, order. What has that to do with this question? It has nothing to do with this.

**श्री यशपाल सिंह :** ४ रु० २७ न०प० लगते हैं, रूल यह है।

**उपाध्यक्ष महोदय :** आप दूसरा प्रश्न पूछना चाहें तो पूछ लीजिये. डा० गायतोंडे।

**श्री यशपाल सिंह :** उपाध्यक्ष महोदय, मुझे मौका दीजिये दूसरा सवाल पूछने का।

**उपाध्यक्ष महोदय :** पहले आप ने सुना। नहीं। मैं आप को बाद में बुलाऊंगा।

**Dr. Gaitonde :** In view of the fact that the system of registration of statistics in Goa and Pondicherry is relatively more advanced than in the rest of India, may I know whether the administrations of Goa and Pondicherry have been consulted and whether any official of these two administrations is included in the group?

**Shrimati Chandrasekhar :** We have already taken steps to improve the registration and the assessment. So there is no need to take any advice from any other States.

**श्री यशपाल सिंह :** क्या हमारे माननीय गृह मंत्री जी ने कभी यह खयाल किया है कि अगर यह बच्चों को रजिस्टर कराने का काम बाप के बजाय सरकार को सौंप दिया जाए, तो फिर अलग से फैमिली प्लानिंग तथा बर्थ कंट्रोल के आंकड़े एकत्र नहीं करने पड़ेंगे? एक ही रजिस्टर में दोनों काम हो जाएंगे?

**Shrimati Chandrasekhar :** The scheme which is envisaged now will bring about all improvement, and whatever the hon. Member feels are improved measures will be taken into consideration.

**श्री विभूति मिश्र :** अब तक आंकड़े एकत्र करने का जो तरीका रखा है उसको बदलने में सरकार को काफी रुपया खर्च करना पड़ेगा। इस इमरजेंसी के समय में सरकार इस काम के लिए कहां से रुपया लायेगी।

**Shrimati Chandrasekhar :** This is a very vital thing. Vital statistics are very essential for our development schemes, and particularly in a developing economy, when our resources are very scarce, we have to have very correct vital statistics. So, there is necessity for incurring certain expenditure on this. We have therefore, to take a balanced view.

**Shri Basumatari :** May I know the personnel of this study group, and also the financial implications thereof?

**Shrimati Chandrasekhar :** The study group considered of the Home Secretary as its chairman, and, there were representatives from the Planning Commission, the Central Statistical Organisation, the Ministry of Finance, the Ministry of Health, and the Registrar-General etc. As regards the financial implications,.....

**Mr. Deputy-Speaker :** Shri S. S. More.

**Shri S. S. More :** May I know the total amount to be spent on this scheme?

**Shrimati Chandrasekhar :** So far as the Third Five Year Plan is concerned, there will be an expenditure of Rs. 133 lakhs, of which the Centre's share will be about Rs. 105 lakhs, and the rest will be the share of the States.

**Shri Sham Lal Saraf :** May I know whether the compilation of these vital statistics will be a continuous process, and whether there will be a central organisation under which the other links will work in the States, and if so, who will have the administrative authority, as far as the entire organisation is concerned?

**Shrimati Chandrasekhar :** This will be a continuous process. The present scheme that is envisaged will take about six years, and this will come to a conclusion at the end of the Fourth Five Year Plan or so.

**श्री प्रिय गुप्त :** एवरेज लाइविविटी जो ४२ साल की दिखायी गयी है, इसको कैलकुलेट करने का क्या आधार है?

**Shrimati Chandrasekhar:** That will be done by the vital statistics and if the statistics are correct. So, it is a vicious circle.

#### Criteria for Backwardness

+

\*182 { **Shri Hari Vishnu Kamath:**  
**Shri Sham Lal Saraf:**  
**Shri P. K. Deo:**

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 914 on the 17th April, 1963 and to supplementaries raised thereon and state:

(a) whether some States have contrary to the Government directive, adopted criteria other than the economic one, for categorising persons as backward;

(b) if so, which States; and

(c) the reasons therefor, in each case?

**The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar):** (a) to (c). The Government of India decided in May, 1961 not to draw up any all-India list of Other Backward Classes, and have left it to the State Governments to draw their own lists. The State Governments were also informed that, in the view of the Government of India it would be better to apply economic tests than go by caste.

Since then, the States of Mysore, Punjab and Orissa have adopted the economic criterion. Maharashtra and Gujarat had already been following this criterion. Other States are considering the matter.

**Shri Hari Vishnu Kamath:** Is it a fact that a few months ago an order of the Mysore Government in this regard was challenged in the Supreme Court, and it was quashed by the Supreme Court which described the order as a fraud upon the Constitution, and if so, what directions or instructions has the Central Government issued to the Mysore Government in this regard?

**Shrimati Chandrasekhar:** I think the hon. Member has not followed my main answer.

**Shri Hari Vishnu Kamath:** I have followed it. Only the Deputy Minister has not followed my supplementary question.

**Shrimati Chandrasekhar:** I have said that since then the Mysore State has followed the economic criterion. Whatever might have been their opinion is quite a different thing. The Supreme Court's judgment was about admission to educational institutions under the Mysore Government.

**Shri Hari Vishnu Kamath:** My question has not been answered....

**Mr. Deputy-Speaker:** The Mysore Government have accepted the criteria suggested by the Central Government or the instructions given by the Central Government.

**Shri Hari Vishnu Kamath:** Was it consequent upon the Supreme Court judgment? Were the instructions issued to them after the Supreme Court judgment or earlier? The Deputy Minister must answer that part of the question also.

**Shrimati Chandrasekhar:** May I have the question repeated?

**Mr. Deputy-Speaker:** Were those instructions issued by the Central Government to the Mysore Government before the Supreme Court judgment or after it?

**Shrimati Chandrasekhar:** All the State Governments agreed to the principle of having the economic criterion at the conference of Ministers for Backward Classes.

**Mr. Deputy-Speaker:** He wants to know whether the instructions were issued before the Supreme Court judgment or after it.

**Shrimati Chandrasekhar:** It was before the Supreme Court judgment.

**Shri Hari Vishnu Kamath:** What?— Then my question has not been